

GAHC010033122024



**THE GAUHATI HIGH COURT**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**Case No. : PIL/14/2024**

NORTH EAST ECO DEVELOPMENT SOCIETY  
REPRESENTED BY THE SECRETARY SRI BISWAJIT SAIKIA, AGED ABOUT  
42 YEARS, S/O- LATE GOPAL SAIKIA, R/O- BASISTHA, GANESH NAGAR,  
HOUSE NO. 31, BASISTHA CHARIALI PATH BYE LANE NO.7, P.O. AND P.S.  
BASISTHA, GUWAHATI- 781029, DISTRICT- KAMRUP (M), ASSAM

VERSUS

THE STATE OF ASSAM AND 3 ORS  
REPRESENTED BY THE ADDITIONAL CHIEF SECRETARY TO THE  
GOVERNMENT OF ASSAM, FOREST AND ENVIRONMENT DEPARTMENT,  
DISPUR, GUWAHATI-06

2:THE PRINCIPAL SECRETARY TO THE GOVT. OF ASSAM  
REVENUE AND DISASTER MANAGEMENT DEPARTMENT  
DISPUR  
GUWAHATI-06

3:THE CHIEF EXECUTIVE OFFICER  
ASSAM STATE DISASTER MANAGEMENT AUTHORITY  
ANCILLARY BLOCK  
JANATA BHAWAN  
DISPUR  
GUWAHATI-06

4:THE DIVISIONAL FOREST OFFICER  
EAST KAMRUP DIVISION  
BASISTHA  
GUWAHATI-2

**Advocate for the Petitioner : MR. S U AHMED**

**Advocate for the Respondent : GA, ASSAM**

**BEFORE**  
**HON'BLE THE CHIEF JUSTICE MR. VIJAY BISHNOI**  
**HON'BLE MR. JUSTICE KARDAK ETE**

**26.06.2024.**

(Vijay Bishnoi, CJ)

On 03.06.2024, this Court has taken note that response on behalf of the State of Assam through the Additional Chief Secretary, Forest & Environment Department, Assam, Principal Secretary to the Government of Assam, Revenue and Disaster Management Department, Chief Executive Officer, Assam Disaster Management Authority and the Divisional Forest Officer, Kamrup Division has not been filed and ten (10) days time was granted to file counter to the Writ Petition, on behalf of the said Departments.

Till date no response has been filed on behalf of the said Departments.

As noticed on 03.06.2024, the petitioner has raised a serious issue regarding water logging in the city of Guwahati, which is persisting since long. It appears that the aforesaid Departments are not serious in solving the problem of water logging in the Guwahati city, as despite specific time granted to them, no response has been filed till date.

In the interest of justice, we grant one more opportunity to the aforesaid Departments to file their response to the Writ Petition, subject to the condition that each of the Department shall pay cost of Rs.1,000/- (Rupees one thousand) only, with the Gauhati High Court Legal Services Authority.

List this matter on 19.07.2024.

The cost imposed, as aforesaid, shall be deposited, by the next date of hearing.

**JUDGE**

**CHIEF JUSTICE**

**Comparing Assistant**